

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

Appeal No. 321 of 2016

Dated: 12th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s API Ispat & Power Tech (P) Ltd. ...Appellant(s)

Vs.

Chhattisgarh State Power Distribution Co. Ltd. & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Raunak Jain

Counsel for the Respondent(s) : Mr. Apoorv Kurup and
Mr. V. C. Shukla for R.1

Mr. Anand K. Ganesan for R.2

ORDER

Admit. Issue notice. Mr. Apoorv Kurup takes notice on behalf of Respondent No.1 and Mr. Anand K. Ganesan takes notice on behalf of Respondent No.2 and they seek four weeks time to file reply.

List the matter on **22.03.2017**. In the meantime, learned counsel for the respondents may file reply on or before 10.02.2017 after serving copy on the other side. Thereafter rejoinder may be filed on or before 27.02.2017 after serving copy on the other side.

**(I. J. Kapoor)
Technical Member**

ts/sh

**(Justice Ranjana P. Desai)
Chairperson**